

38

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. No. 31/2004  
in  
OA 2685/2000

New Delhi this the 5th day of March, 2004

Hon'ble Shri Kuldip Singh, Member (J)  
Hon'ble Shri S.A.Singh, Member (A)

In the matter of

1. D.Satapathy,  
S/o Sh.Laxman Satpathy,  
R/o 3D, M.S.Flats,  
Minto Road, New Delhi.  
Presently posted as DPIO, PIB,  
New Delhi.
2. Shri R.C.Saldi,  
S/o Late Shri SKD Saldi,  
R/o 64, Lok Vihar Apartments,  
near F Block, Vikas Puri,  
New Delhi.  
Presently posted as Joint Director,  
AIR, New Delhi.
3. Shri Mehboob-ur-Rehamn,  
S/o Late Shri HR Farooq,  
R/o D-105, Pandara Road,  
New Delhi.  
Presently posted as Joint Director,  
R&RT D, New Delhi.

..Petitioners

(By Advocate Shri Ravinder Sharma)

VERSUS

1. Pawan Chopra,  
Secretary,  
Ministry of Information and  
Broadcasting, Shastri Bhawan,  
A-Wing, New Delhi-110001
2. S.S.Dawra,  
Secretary,  
Department of Personnel & Training,  
North Block, New Delhi-110001

..Respondents

(By Advocate Shri M.M.Sudan)

O R D E R (ORAL)

By Shri Kuldip Singh, Member (J)

Heard the parties.

*km*

2. Directions given by the Tribunal have been complied by the respondents. Earlier OA 1963/2000 and OA 2685/2000 had been decided on 17.7.2002 by a common order. Applicants in OA 2685/2000 had challenged the seniority list dated 11.7.2000, but the OA had been decided only with a direction to put the applicants to show cause notices and after considering their pleas and thereafter in accordance with the rules and instructions recast the seniority list. The respondents in compliance of the Tribunal's direction have issued a revised seniority list on 20.2.2004 after inviting objections relating to draft seniority list from officers in the other grades.

3. Respondents point out that they had taken care of objections/grievance relating to the seniority list received from all concerned and only after, in consultation with the DOPT and the Ministry of Law issued the seniority list. Therefore, the seniority list is properly circulated after taking into account the objections received. Thus, we find that there is no wilful or contumacious disobedience on the part of the respondents. Besides this, it may be mentioned that in OA 1963/2000, the applicant has also filed CP-385/2003, which was decided on 25.2.2004 in which final seniority list has also been placed which shows that the respondents had perused the relevant records/file No.C-17011/20/2002-ITS of the Ministry of Information and Broadcasting, which contains quite lengthy and detailed notings regarding the decisions taken at various levels. We find that CP-385/2004 and CCP 386/2003 in OA 1963/2000 were also dismissed. The respondents have complied with

l/cw

(3)

40

the directions of the Tribunal as given in the OA by putting the applicants to show cause notices. No action is required to be taken against the respondents. CP is dismissed and notices are discharged.

  
( S.A. Singh )

Member (A)

  
( Kuldip Singh )

Member (J)

/kdr/